

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:122

ANSWERED ON:01.08.2000

FIRE ARMS

NEDURUMALLI JANARDHANA REDDY;SHYAMA SINGH

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the cases relating to possession and misuse of fire-arms are increasing in the country day-by-day particularly in the capital;
- (b) if so, whether the existing policy to keep the fire arms needs review;
- (c) if so, the reaction of the State Governments thereto;
- (d) the number of persons permitted in Delhi to keep the fire-arms as on date;
- (e) the number of persons found misusing their licensed fire-arms during the last three years and till date;
- (f) whether a large number of unlicensed fire-arms are also in possession of several persons in the city; and
- (g) if so, the steps taken by the government to apprehend the persons in possession of the unlicensed arms?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO)

- (a): The information in this regard is not maintained by the Central Government as implementation of the Arms Act which is a Central enactment is mainly done through State Governments/UT Administrations to whom necessary powers have been delegated under Article 258(1) of the Constitution read with Section 43 of the Arms Act, 1959.
- (b)&(c): Does not arise in view of (a).
- (d)to(g): The information in this regard is not maintained by the Central Government.